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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010425222026

+ **CONT.CAS(C) 1649/2026 & CM APPL. 60961/2026**

MOHINDER SINGH

.....Petitioner

Through: Mr. Ujwal Ghai, Advocate
Mob: 8860151818

versus

**SH. ANURAG KUMAR, COMMISSIONER OF POLICE, DELHI
POLICE & ORS.**

.....Respondents

Through: Mr. Jaswinder Singh, Advocate
Mob: 9811232066

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER

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09.09.2026

CM APPL. 60961/2026 (For Exemption)

1. The present application has been filed seeking exemption from filing legible, typed, certified copies of the annexures appended to the captioned petition.
2. Exemption allowed, subject to filing of the same, within a period of four weeks.
3. Application is accordingly disposed of.

CONT.CAS(C) 1649/2026

4. The present petition has been filed alleging wilful disobedience of the directions contained in the orders dated 14th February, 2025, and 24th February, 2025, passed by this Court in *W.P.(CRL) 242/2024*.



5. *Vide* order dated 14th February, 2025, this Court had directed as follows:

“xxx xxx xxx

7. The subject matter of the petition is the alleged inaction and omission of the police in taking steps in furtherance of the complaint dated 16.01.2016. It is stated that the Petitioner herein who has been named as an accused in the complaint has been facing the ignominy due to the pendency of the said complaint for the last 9 years. Hence, the present petition was filed seeking quashing of the FIR No. 36/2016 dated 16.01.2016 under Section 509 of Indian Penal Code, 1860 (IPC) registered at Police Station (PS) Amar Colony.

8. This Court is surprised to note the callous attitude of the concerned IO in as much as despite having accepted notice in these proceedings on 23.01.2024, the IO has neither deemed it fit to file a status report in these proceeding nor concluded the investigation in the subject FIR.

9. In these facts the concerned ACP is directed to file the status report within one (1) week after examining the file and to also set up an enquiry into the conduct of the main IO who has been in-charge of this file at least since January, 2024, with respect to reasons for non-completion of investigation. The ACP may seek stepwise timeline from the concerned police official of the steps taken for completing investigation since January 2024.

xxx xxx xxx”

6. Further, *vide* order dated 24th February, 2025, it had been directed as follows:

“xxx xxx xxx

4. Learned ASC has submitted that status report dated 21.02.2025 is with respect to the departmental action initiated against the I.O. Ashish Kumar. He states that final outcome of the departmental action will be placed on record before the next date of hearing.

xxx xxx xxx”



7. Issue notice. Notice is accepted by learned counsel appearing for the respondents, who draws the attention of this Court to the order dated 10th August, 2026, in *W.P.(CRL) 242/2024*, to submit the First Information Report (“FIR”) in question already stands quashed.
8. Be that as it may, since there are directions already passed by this Court as contained in the orders dated 14th February, 2025, and 24th February, 2025, let Affidavit be filed by the respondents, within a period of four weeks, from today.
9. Rejoinder thereto, if any, be filed, within a period of two weeks, thereafter.
10. List on 03rd February, 2027.

MINI PUSHKARNA, J

SEPTEMBER 9, 2026

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